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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of Decision: 28th August, 2025

+ **RFA(COMM) 406/2025 & CM APPL. 49416/2025**

R.K ELECTRICAL INDUSTRIES INDIA PVT. LTD.

AND ORS

.....Appellants

Through: Mr. Rajat Aneja & Mr. Utkarsh Mishra,
Adv.

versus

M/S RISHABH INDUSTRIES

.....Respondent

Through: Mr. Vijay K. Gupta, Adv.

CORAM:

JUSTICE PRATHIBA M. SINGH

JUSTICE SHAIL JAIN

Prathiba M. Singh, J. (Oral)

1. This hearing has been done through hybrid mode.
2. On 24th July, 2025, the Court had stayed the warrants of attachment and adjourned the execution proceedings subject to the Appellant depositing Rs. 40,00,000/- with the worthy Registrar General of this Court on or before 15th September, 2025.
3. Considering that time till 15th September, 2025 has been given to the Appellant to deposit Rs.40,00,000/-, the matter is listed for 22nd September, 2025.
4. In the meantime, let the LCR of both the suits being (i) **CS (Comm.) No. 76/2023** titled **Rishabh Industries v. M/s R. K. Electrical Industries (India) Pvt. Ltd. &Anr.** and (ii) **CS (Comm.) No. 433/2023** titled **M/s RK**



2025:DHC:7602-DB



Electrical Industries India Pvt Ltd v. M/s Bhavya Electrical &Ors. be requisitioned before the next date of hearing.

**PRATHIBA M. SINGH
JUDGE**

**SHAIL JAIN
JUDGE**

AUGUST 28, 2025/pd/msh